

Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1974.

(ii) Notification G.S.R. No. 270, dated the 2nd March, 1974, publishing the Indian Police Service (Pay) Second Amendment Rules, 1974.

(iii) Notification G.S.R. No. 271, dated the 2nd March, 1974, publishing the Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974.

(iv) Notification G.S.R. No. 272, dated the 2nd March, 1974, publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1974.

(v) Notification G.S.R. No. 273, dated the 2nd March, 1974, publishing the Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1974.

(vi) Notification G.S.R. No. 282, dated 5th March, 1974, publishing the All India Services (Provident Fund) Amendment Rules, 1974.

[Placed in Library. See No. LT-6608/74 for (i) to (vi).]

(vii) Notification G.S.R. No. 309, dated the 21st March, 1974, publishing the Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1974.

(viii) Notification G.S.R. No. 310, dated the 21st March, 1974, publishing the Indian Police Service (Probationers' Final Examination) Amendment Regulations, 1974.

(ix) Notification G.S.R. No. 311, dated the 21st March, 1974, publishing the Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1974.

[Placed in Library. See No. LT-6718/74 for (vii) to (ix)]

(x) Notification G.S.R. No. 344, dated the 22nd March, 1974, publishing the Indian Forest Service (Pay) Amendment Rules, 1974. [Placed in Library. See No. LT-6807/74.]

I. Annual Report (1972-73) on the working of the Indian Standards Institution, New Delhi and related papers.

II. Notifications under the Industries (Development and Regulation) Act, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M.B. RANA): Sir, I beg to lay on the Table.—

I. A copy (in English and Hindi) of the Twenty-sixth Annual Report on the working of the Indian Standards Institution, New Delhi, for the year 1972-73, together with the Audited Accounts. [Placed in Library. See No. LT-6810/74.]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industrial Development, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) Notification S.O. No. 788(E), dated the 20th December, 1973.

(ii) Notification S.O. No. 38(E), dated the 15th January, 1974.

(iii) Notification S.O. No. 54(E), dated the 21st January, 1974.

[Placed in Library. See No. LT-6609/74 for (i) to (iii).]

The Bombay Rents, Hotels and Lodging House Rates Control (Gujarat Amendment) Act, 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Gujarat State (Delegation of Powers) Act, 1974, a copy (in English and Hindi) of the Bombay Rents, Hotel and Lodging House Rates Control (Gujarat Amendment) Act, 1974, enacted by the President. [Placed in Library. See No. LT-6664/74.]

The Indian Telegraphs (First Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi)